

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 26981 of 2013

[Arising out of Order-in-Original No.
08/2013/MYS/ST/Commr. dated 26/03/2013 passed by the
Commissioner of Central Excise, Customs and Service Tax,
Mysore]

**Hindustan Petroleum
Corporation Ltd.**

Plot No. 1A, KIADB Industrial
Area, Bommanikanahalli
Village, Hassan - 573 201

Appellant(s)

VERSUS

C.C., C.E. & S.T, Mysore

S1-S2, Vinaya Marga
Siddhartha Nagar
Mysore - 570 011

Respondent(s)

APPEARANCE:

Mr. Siddharth M.B., Advocate for the Appellant
Mr. Neeraj Kumar, AR for the Respondent

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20620 /2023

Date of Hearing: 26/06/2023

Date of Decision: 26/06/2023

As per Bench

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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